

satisfactory certainly there is an idea to extend its utilisation elsewhere also.

Shri Radha Raman: May I know whether the Government has in view any proposal to spread over such ventures in different parts of the country or will it be, for the time being, at particular places only?

Shri Manubhai Shah: This is the first major experiment and once it succeeds and we know the results thereof the further extension will be considered.

Shri M. R. Krishna: May I know whether all the articles required for this building will be found locally or some articles will be brought from other countries?

Shri Manubhai Shah: We will have all articles locally

Jeep Case

*666. { **Shri Ram Krishan:**
Shri Vajpayee:
Shri Vidya Charan Shukla:
Shri Kistaiya:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No 298 on the 28th November, 1958 and state:

(a) whether the hearing of Jeep case has commenced in the UK; and

(b) if so, the progress made in the hearing of the case so far?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon:
 (a) The hearing of the jeep case has not yet commenced.

(c) Does not arise.

Shri Ram Krishan: In reply to a previous question the same reply was given. May I know the difficulties in fixing a date for the hearing?

Shrimati Lakshmi Menon: Naturally, the reply to the previous question

was also the same because no progress has been made since the reply was given last time.

Shri Vidya Charan Shukla: Are the Government considering the feasibility of settling the jeep case outside the court and, if so, what are the reasons?

Shrimati Lakshmi Menon: The matter is *sub judice*. So, I do not think it is proper to delve into the matter further.

Shri Vidya Charan Shukla: May I know whether it is a fact that the Government of India have sought the legal opinion of some attorneys about this case and, if so, what opinion has been expressed by the British Attorney-General, Sir Frank Soskice?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Naturally, the Government of India received legal opinions from eminent counsels; we also consulted the Attorney-General here and proceeded on the basis of the advice given by them. It is actually difficult from time to time to say what their opinion is or what advice they tendered.

Shri Vidya Charan Shukla: What was the opinion of the Attorney-General?

Mr. Speaker: I am not going to allow it.

Shri Tyagi: Has the contracting firm applied for liquidation and, if so, what is the list of the partnership?

Shri Jawaharlal Nehru: I could not exactly say; it is a complicated case. But it is, I think, broadly true that one party concerned, or maybe more, are not prosperous.

Shri Tyagi: I wonder if the Government has gathered information as to whether one of the firms against whom this litigation is going on have come forward with their application for liquidation and, if so, I want to know the names of members of the partnership.

Shri Jawaharlal Nehru: I have not got that information I have a vague idea that some of these firms have either applied for liquidation or something I could not give the names of the partners off-hand this way I do not know But what I wish to say in answer to the previous question is—the hon Member wanted to know what is the advice tendered by the counsel—that it will not be quite suitable or fitting for me to give the House the advice given by counsel in regard to a case that we are conducting

Shri Hem Barua: May I know whether it is a fact that our Defence Minister on his way to U N O examined the file of the case in London at the High Commissioner's residence and, if so, whether the Defence Minister has communicated his reaction to this Government?

Mr. Speaker. I am not going to allow this question A person who was responsible for this at one time may, on behalf of the Government, look into all those things on his way up or down

Shri Jawaharlal Nehru: I cannot say whether the Defence Minister examined a file on a particular date But naturally in the past, not recently, we have asked the Defence Minister to see the papers and to tell us what his views are about facts We naturally ask that from time to time The matter is so old, seven, eight or nine years, that it is not very easy to recall minor things of what one has done

Boundary Disputes

*667. **Shri Rameshwar Tantia** Will the Prime Minister be pleased to state

(a) whether it is a fact that a new dispute has arisen with Pakistan regarding Char Baiddayanathpur in Rajshahi (East Pakistan),

(b) whether it is also a fact that Pakistan has protested on the establishment of Indian Army posts in this area, and

(c) if so, what steps have been taken to refute the claim of the Pakistan Government on this area?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) to (c) On 26th December 1958, the Government of East Pakistan alleged that Indian authorities have violated an agreement between the District Magistrates of Murshidabad and Rajshahi by establishing a new Border Outpost in West Baidyanathpur It was explained to the Pakistani authorities that the new Border Outpost in the Char was entirely within Indian territory The Indo-Pak boundary in this area has been adjusted on the 15th January, 1959 in accordance with the Prime Ministers' Agreement

Shri Rameshwar Tantia. May I know the progress that has been made in the demarcation of boundaries between East and West Punjab and East and West Bengal? What are the difficulties in the matter of demarcation?

Shri Sadath Ali Khan. It is a separate question

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): We have given from time to time exact figures about this I have not got the figures here This question has been answered repeatedly

Shri Hem Barua May I know whether the boundary in this area according to the Bagge Award in 1951 was the middle of the river as it flowed then and then the dispute arose over the change of the course of the river? If so, has it been impressed upon the Government of Pakistan that the territory legitimately belongs to India and not to Pakistan?

Shri Sadath Ali Khan: I would like to explain this This dispute has been settled by the Bagge Award and the boundary has been demarcated But, there are one or two complicating factors One is that this riverme area remains under water for a fairly long